

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 196/MP/2019

- Subject** : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from Date of Commercial Operation to 31.3.2019 for 765 kV line bays and 240 MVar Switchable Line Reactor at Raichur and Sholapur sub-station under “Line bays and reactor at PowerGrid substation for Raichur-Sholapur transmission line for Synchronous interconnection between Southern Region and Western Region.”
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. and Ors.
- Date of Hearing** : 13.1.2022
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Parties Present** : Ms. Swapna Seshadri Advocate, PGCIL
Mr. Aditya H. Dubey, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The instant petition has been filed by PGCIL seeking recovery of Rs.78.02 lakh towards Interest During Construction (IDC) and Incidental Expenditure During Construction (IEDC) from the Respondent, Raichur-Sholapur Transmission Company Limited (RSTCL) in pursuance of the liberty granted by the Commission in order dated 22.8.2017 in Petition No. 46/TT/2017.

3. Learned counsel for the Petitioner submitted that a fresh notice is required to be served on RSTCL, Respondent No. 23, as the notice was served at its old address. She submitted that a notice would be served on RSTCL at its new address and the Petitioner would file revised Memo of Parties. She further requested the



Commission may send an e-notice on RSTCL through its registered email address available on the e-portal of the Commission.

4. The Commission directed the Petitioner to file revised “Memo of Parties” and also serve a copy of the petition to RSTCL by 5.2.2022.

5. The matter shall be listed for final hearing for which a separate notice will be issued to parties.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

